

FIR No. 289/2020
PS. Khajuri Khas
U/s 365/34 IPC
State v Raju Kumar & Ors

23.12.2020

This is an application for calling Status Report
Proceedings conducted through Video-Conferencing.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Status report has already been filed. Same be shared with ld. Counsel for
applicant.

Application stands disposed of accordingly.

NITISH
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SHARMA

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
23.12.2020

FIR No. 000526/2020
PS. Shastri Park
U/s 379 IPC
State v Unknown
23.12.2020

This is an application for releasing the mobile on superdari.
Proceedings conducted through Video-Conferencing.

Present: Ld. APP for State.
Applicant in person.

At request, put up for 24.12.2020.
IO is directed to file reply.

(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
23.12.2020

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FIR No. e-200/2020
PS. Khajuri Khas
U/s 379/34 IPC
State v Asif
23.12.2020

Proceedings conducted through Video-Conferencing.

This is an application for bail u/s 437 CrPC of accused Asif

Present: APP for State.

Counsel for applicant

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that applicant is in custody since 07/12/2020 and investigation qua him is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that applicant accused has been arrested on disclosure of co-accused Fakhre Alam who was identified from CCTV. It is further stated that applicant accused is previously involved in 14 similar cases and is a habitual offender. It is further stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature & seriousness of allegations involved in this case and the previous involvement/antecedents of the accused applicant, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused. ↗

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
23.12.2020

FIR No. 591/2020
PS. Shastri Park
U/s 356/379/411/34 IPC
State v Ashif
23.12.2020

This is an application for bail u/s 437 CrPC of accused Ashif
Proceedings conducted through Video-Conferencing.

Present: APP for State.
Counsel for applicant.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that applicant is in custody since 14/12/2020 and investigation qua him is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that applicant accused is already running in JC in 5 other cases of same P.S. and is a habitual offender. It is further stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature & seriousness of allegations involved in this case and the previous involvement of the accused applicant, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
23.12.2020

FIR No. 039263/2019
PS. G.Puri
U/s 379/411/34 IPC
State v Sharik
23.12.2020

This is an application for bail u/s 437 CrPC on behalf of accused Sharik
Proceedings conducted through Video-Conferencing.

Present: Ld. APP for State.
Counsel for applicant.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that applicant is in custody since 19/12/2020 and investigation qua him is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that applicant accused was arrested in another FIR No. 20278/20 PS Seelampur and the stolen bike of the complainant was recovered from him. It is further stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature & seriousness of allegations involved in this case, the antecedents of the accused applicant and the fact that crimes of this nature are on rise in the society, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
23.12.2020